

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

SERVICE TAX APPEAL NO. 676 OF 2011

(Arising out of Revision Order No.9/2010 (ST)-Hyd-III-Adjn.Commnr/OIO No.21/2010-ST-Hyd-III-Adjn.Commnr (Denovo) dt.27.10.2010 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad-III)

M/s Kissan Material Handling Equipment

.....Appellant

8-6, Challapalli Complex, Warangal X Road,
Khammam, Telangana – 507 003

VERSUS

**Commissioner of Customs, Central
Excise & Service Tax, Hyderabad-III**

.....Respondent

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

APPEARANCE:

Advocate for the Appellant
Shri Mir Anwar Mohiuddin, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER No. A/30276/2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**